

PUBLIC NOTICE IN THE MATTER OF

CITRUS CHECK INNS LIMITED AND ROYAL TWINKLE STAR CLUB PVT. LTD

REFUND - (PHASE II)

As investors are aware that in terms of the order of the Hon'ble Supreme Court dated 8th August 2024, 20th November 2024, 25th March 2025 in Civil Appeal No. 20971 & 20991 of 2017, the Hon'ble Supreme Court constituted a Committee under the Chairmanship of Mr. A.P. Kurhekar (Retd. District Judge) to facilitate refund to the investors who had invested up to Rs.7,500/- eligible for refund up to Rs.5,000/- after adjustment of the commission/refund already received by them.

Whereas as per **recent order dated 25th May 2026** now all investors **irrespective of their investment amount** are eligible for refund up to Rs.5,000/- after adjustment of the commission/refund already received by them (including investors left out in Phase I).

The Committee has already created a portal to facilitate the refund process which will be open for **phase II refund** from 1st August 2026 under domain name <https://www.citrusroyalrefund.com> for 45 days upto 14th September 2026.

The entire process will be online through portal only. The investors are requested to keep their documents ready and shall register their claim on the portal. Further detailed instruction will be available on portal.

Date : July 29, 2026
Place : Mumbai

A.P. Kurhekar
(Retd. District Judge)
Chairperson A. P. Kurhekar Committee